

George Fernandes

Vs

Union of India and Others

Writ Petition (Cri.) No. 1393 of 1991

(L. M. Sharma, J. S. Verma, S. C. Agrawal JJ)

17.12.1991

ORDER

1. The writ petition is adjourned to December 12, 1991 to enable the learned Additional Solicitor General to get instructions on the question as to what government proposes to do with regard to the alleged molestation of the arrested girls as reported in the English Newspaper The Pioneer edition dated December 16, 1991.
2. The respondent-Union of India will file its counter to the allegations in the main petition with regard to the arrest of persons between December 9, 1991 to December 12, 1991. The counter will be filed on or before January 10, 1992. Copies to be served on the other side by that date.
3. The matter to come up on January 14, 1992 in that regard.

Court Master.

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